BEFORE THE NATIONAL GREEN TRIBUNAL, PRINCIPAL BENCH, NEW DELHI

MISC. APPLICATION IN DISPOSED CASES NO. 16/2025
IN
ORIGINAL APPLICATION NO. 394/2024

IN THE MATTER OF: -

ER. SHIVCHARANJIT SINGH … APPLICANT

VERSUS

STATE OF PUNJAB & ORS. … RESPONDENTS

I N D E X

Sl.No.	**Particulars**	**Pg.No.**
1.	REPLY TO THE SHOW CAUSE NOTICE BY WAY OF AFFIDAVIT OF MANISHA RANA, CHIEF ADMINISTRATOR, BATHINDA DEVELOPMENT AUTHORITY, BATHINDA ON BEHALF OF THE RESPONDENT NO. 4 IN TERMS OF THE ORDER DATED 30.04.2025 PASSED BY THIS HON'BLE TRIBUNAL IN THE ABOVE-CAPTIONED CASE.	1-11
2.	**ANNEXURE R-1** A true copy of the Show Cause Notice dated 23.08.2024.	12-13
3.	**ANNEXURE R-2** A true copy of the Letter(s) dated 22.05.2025.	14-17
4.	**ANNEXURE R-3** A true copy of the Consent Letter dated 29.05.2025 signed by the President, RWA of Omax City Colony, Goniana, President	18-19

	Gurudwara Committee, Omax City Colony, Goniana and the Resident of the Colony.	
5.	**ANNEXURE R-4** A true copy of the Consent given by the Complainant/Original Applicant.	20-21
6.	**ANNEXURE R-5** A true copy of the Police Intelligence Report bearing Letter No. 20792-93/ dated 15.07.2025.	22-23
7.	PROOF OF SERVICE	24

THROUGH COUNSEL

(Shubham Bhalla)
ADVOCATE FOR THE RESPONDENT
D-52, BASEMENT, PANCHSHEEL
ENCLAVE, NEW DELHI – 110017.
Mob. No.: +91-96544-27273
Email: shubhambhalla@hotmail.com

DATE: 19.07.2025
PLACE: NEW DELHI

NOTARY
DEV SINGH
ADVOCATE
NOTARY PUBLIC
PATIALA
(PB.) INDIA
REGD. NO. 51633
Valid up to
08-04-2030
GOVT. OF INDIA

BEFORE THE NATIONAL GREEN TRIBUNAL, PRINCIPAL BENCH, NEW DELHI

MISC. APPLICATION IN DISPOSED CASES NO. 16/2025
IN
ORIGINAL APPLICATION NO. 394/2024

IN THE MATTER OF: -

ER. SHIVCHARANJIT SINGH ... APPLICANT

VERSUS

STATE OF PUNJAB & ORS. ... RESPONDENTS

REPLY TO THE SHOW CAUSE NOTICE BY WAY OF AFFIDAVIT OF MANISHA RANA, CHIEF ADMINISTRATOR, BATHINDA DEVELOPMENT AUTHORITY, BATHINDA ON BEHALF OF THE RESPONDENT NO. 4 IN TERMS OF THE ORDER DATED 30.04.2025 PASSED BY THIS HON'BLE TRIBUNAL IN THE ABOVE-CAPTIONED CASE.

I, the above-named deponent, do hereby solemnly affirm and declare as under: -

1. That the present affidavit is being filed in compliance with the order dated 30.04.2025 passed by this Hon'ble Tribunal in the above-captioned matter, wherein the Hon'ble Tribunal was pleased to issue Show Cause Notice to Respondent No. 1 (State of Punjab), Respondent No.

NOTARY
DEV SINGH
ADVOCATE
NOTARY PUBLIC
PATIALA
(PB.) INDIA
REGD. NO. 51633
Valid upto
08-04-2030
GOVT. OF INDIA

3 (District Magistrate, Bathinda), and Respondent No. 4 (Bathinda Development Authority) regarding alleged non-compliance of the orders dated 02.07.2024 and 10.02.2025.

2. At the outset, it is respectfully submitted that there has been no willful or deliberate disobedience of the orders passed by this Hon'ble Tribunal. The Bathinda Development Authority (BDA) has taken continuous, proactive, and legally appropriate measures toward compliance with the directions of the Hon'ble Tribunal.

3. That, in directions of the Hon'ble Tribunal's aforementioned order, the reply to the show cause notice is being filed as under: -

A. That pursuant to the order dated 02.07.2024 passed by this Hon'ble Tribunal in O.A. No. 394/2024, a Joint Committee was constituted comprising the Deputy Commissioner, Divisional Forest Officer, Punjab Pollution Control Board, and a representative of BDA.

B. That a joint site inspection was conducted on 15.07.2024, where it was observed that unauthorized construction of Shri Gurudwara Sahib had taken place over part of the green belt in Park No. 10, in violation of the approved layout.

C. That as per the provisions of the Punjab Apartment and Property Regulation Act, 1995 (PAPRA), the promoter is

NOTARY
DEV SINGH
ADVOCATE
NOTARY PUBLIC
PATIALA
(PB.) INDIA
REGD. No. 51633
Valid up to
08-04-2030
GOVT. OF INDIA

obligated to maintain and transfer open spaces to the competent authority. The unauthorized religious construction was in violation of Sections 5(13) and 20 of PAPRA.

D. That accordingly, BDA issued a Show Cause Notice dated 23.08.2024 under Section 39 of PAPRA to the promoter namely, M/s Omaxe Buildhome Pvt. Ltd., directing stoppage of construction and restoration of the green area.

A true copy of the Show Cause Notice dated 23.08.2024 is annexed herewith as **ANNEXURE R-_1_ @ pgs. _12_ to _13_.**

E. That the issuance of the Show Cause Notice and the proceedings thereafter, are as envisaged under the provisions of the Punjab Apartment and Property Regulation Act, 1995. That the promoter, who is still in charge of the entire project, was bound by Section 20 of PAPRA to allow only sanctioned construction within the project site. That any violation of Section 20 requires action to be taken U/s 39 of PAPRA, which provides the procedure for demolition. Sections 20 and 39 of PAPRA, 1995 are reproduced hereinunder for the ready reference of this Hon'ble Tribunal: -

> "***Section 20****: Every person, erecting or re-erecting any structure in a colony in respect whereof a license has been obtained under sub-section (3) of*

NOTARY
DEV SINGH
ADVOCATE
NOTARY PUBLIC
PATIALA
(PB.) INDIA
REGD. NO. 51633
Valid up to
08-04-2030
GOVT. OF INDIA

section 5, shall comply with such conditions regarding use of land, layout plan, zoning regulations, site coverage, height of building, set back lines, structural and sanitary requirements, architectural control, design of buildings and material to use in erection thereof as may be prescribed."

*"**Section 39**: (1) Without prejudice to the provisions of this Act, the competent authority may, by notice, call upon any person who has committed a breach of the provisions of section 20 to show cause why the structure should not be demolished and if such person fails to show cause to the satisfaction of the competent authority within a period of fifteen days, the competent authority may pass an order requiring him to demolish the structure within sixty days from the date of the order. (2) If the order made under sub-section (1) is not complied with, within the period specified therein the competent authority may itself take such measures as it may deem fit to give effect to the order and the cost of such measures shall, if not paid on demand being made to it, be recoverable from such person as arrears of land revenue."*

xxxxx ----- xxxxx ----- xxxxx

F. That the promoter denied responsibility, stating that the unauthorized structure was erected by unsocial elements under the garb of religious sentiment. Multiple notices, including personal hearings on 28.10.2024 and 26.11.2024, were granted to the promoter.

G. That based on ongoing non-compliance, further notices were issued, including final hearing on 28.02.2025, with written submissions received from the promoter.

NOTARY
DEV SINGH
ADVOCATE
NOTARY PUBLIC
PATIALA
(PB.) INDIA
REGD. No. 51633
Valid up to
08-04-2030
GOVT. OF INDIA

H. Thereafter, the promoter informed the BDA office that their layout plan of this Mega Project has already been approved by the competent authority by Letter no. 3342/CTP (Pb.)-MPB-4 dated 28.07.2022. In approved layout, they have provided surplus green area i.e., 10.80% against provision of 6% mandatory green. Since it is community matter of unauthorized construction of Mandir and Shri Gurudwara Sahib, they cannot hurt the religious sentiments of residents. Therefore, promoter submitted the revised site plan by reducing green area which is still more than mandatory requirement of 6% as per provision of Mega Policy.

I. That thereafter, to comply with the order of this Hon'ble Tribunal and to restore the greenbelt, office of the Additional Chief Administrator, BDA, Bathinda vide Letter No. 2881 dated 22.05.2025 requested the Deputy Commissioner – Cum - Magistrate, Bathinda for appointment of duty magistrate and providing the required police force to conduct the action of demolition. The office of the district Magistrate, Bathinda vide Letter No. 2976 dated 22.05.2025 appointed Tehsildar, Bathinda as the Duty Magistrate and had written to SSP, Bathinda for providing required police help for maintaining law and order situation at site but the same could not be carried out as it was reported that there

NOTARY
DEV SINGH
ADVOCATE
NOTARY PUBLIC
PATIALA
(PB.) INDIA
REGD. NO. 51533
Valid up to
08-04-2030
GOVT. OF INDIA

could be a major law and order issue in the whole of Punjab if the Gurdwara is demolished. So efforts were made to find an amicable solution acceptable to all while maintaining the original green area of 10.8%.

A true copy of the Letter dated 22.05.2025 is annexed herewith as **ANNEXURE R-**__2__ **@ pgs.** __14__ **to** __17__.

J. That it is also mentioned here that a team led by District Town Planner, Regulatory, Bathinda conducted reconnaissance of site for aligning the course of action for demolition of unauthorized construction in the said colony. At site, Resident's Welfare Association (RWA) and all other residents of the colony for amicable removal of structure by revising the plan requested for meeting. In the presence of Deputy Magistrate, Bathinda, a meeting was conducted with the members of RWA, representatives of Gurudwara committee, representatives of Mandir Committee, representatives of coloniser and residents of the colony on dated 29.05.2025.

A true copy of the Consent Letter dated 29.05.2025 signed by the President, RWA of Omax City Colony, Goniana, President Gurudwara Committee, Omax City Colony, Goniana and the Resident of the Colony is

annexed herewith as **ANNEXURE R-** 3 @ **pgs.** 18 **to** 19.

K. In the meeting, all the present members had given their consent for amicable removal of the structure of Shri Gurudwara Sahib and shifting it to a suitable vacant land by revising the layout plan of said colony while maintaining the original green area of 10.8% and also reserving a plot for religious institution that will include Gurdwara as well as Mandir. For this they had given a written consent for shifting of Shri Gurudwara Sahib. Deputy Magistrate, Bathinda also conducted a separate meeting with the complainant (Er. Shivcharanjit Singh) in the original application of NGT. The complainant had shown his assent for shifting of Shri Gurudwara Sahib and also given a written no-objection letter.

A true copy of the Consent given by the Complainant/Original Applicant is annexed herewith as **ANNEXURE R-** 4 **@ pgs.** 20 **to** 21.

L. That a police intelligence report bearing Letter No. 20792-93/ dated 15.07.2025 highlighted potential opposition from residents and religious organizations, indicating a risk of escalating law and order issues across Punjab. The answering respondent submits that, considering the deep religious sentiments attached to the Shri Gurudwara Sahib, additional time is required to

NOTARY DEV SINGH ADVOCATE NOTARY PUBLIC PATIALA (PB.) INDIA REGD. NO. 51333 Valid up to 08-04-2030 GOVT. OF INDIA

NOTARY
DEV SINGH
ADVOCATE
NOTARY PUBLIC
PATIALA
(PB.) INDIA
REGD. No. 51633
Valid upto
08-04-2030
GOVT. OF INDIA

respectfully relocate the Shri Guru Granth Sahib Saroop and to finalize the revised layout plan in a manner that balances legal compliance with community sensitivities. A true copy of the Police Intelligence Report bearing Letter No. 20792-93/ dated 15.07.2025 is annexed herewith as **ANNEXURE R-_5_ @ pgs. _22_ to _23_.**

4. That the answering respondent has taken diligent steps to comply with the Hon'ble Tribunal's orders, including issuing notices, conducting hearings, and coordinating with the District Administration for demolition. However, the religious significance of the structures and the potential for public unrest, as noted in the police intelligence report, necessitated careful and surgical handling of the situation in order to avoid escalation towards a law-and-order problem in the community.

5. That the answering respondent most respectfully submits that there has been no willful or deliberate disobedience of the orders passed by this Hon'ble Tribunal. The Bathinda Development Authority (BDA) has consistently taken earnest and bona fide steps toward compliance, including the issuance of notices, conduct of personal hearings, and active coordination with the District Administration and law enforcement agencies in accordance with law. It is further submitted

NOTARY DEV SINGH ADVOCATE NOTARY PUBLIC PATIALA (PB.) INDIA REGD. NO. 51633 Valid upto 08-04-2030 GOVT. OF INDIA

that no undue favour or benefit has been extended to any individual or entity in the course of these proceedings.

6. It would be pertinent to mention here that BDA is not trying to regularize the illegal construction within the green belt but is proposing to shift the Gurdwara to an area that is earmarked for religious place, in accordance with their statutory power.

7. That the promoter's proposal for a revised layout plan to accommodate the religious structures while maintaining the mandatory green area is under active consideration, reflecting the Respondent's commitment to balancing legal obligations with Police with community input.

8. That as per the approved layout plan, the promoter has provided surplus green area amounting to 10.80%, which is in excess of the mandatory requirement of 6%. It is also pertinent to mention that while relocating Shri Gurudwara Sahib to the designated site, there is no reduction in the green area as originally earmarked in the approved layout plan. The same extent of green area is being maintained in the revised layout plan as well.

9. That, in view of the religious sentiments and the potential for widespread opposition, the answering respondent humbly prays for additional time to finalize

the revised layout plan and complete the relocation process in a manner that respects the sentiments of the people of Punjab and ensures compliance with the Hon'ble Tribunal's orders.

10. That the answering respondent is fully committed to restoring the green belt to its original state as per the Hon'ble Tribunal's orders, but the process requires careful coordination with the District Administration, police authorities, and the community to ensure a peaceful and lawful resolution.

PRAYER

In view of the facts and circumstances mentioned above, the answering respondent respectfully prays that: -

a) The show cause notice issued against the answering respondent be discharged, as there has been no willful disobedience of the Hon'ble Tribunal's orders.

b) The answering respondent may kindly be granted reasonable additional time to finalize the revised layout Plan and to shift the Shri Gurudwara Sahib while maintaining the original green area of 10.8%, a solution acceptable to all – the promoter, RWA, complainant, BDA and in compliance with this Hon'ble Tribunal's directions to maintain original green area of 10.8%.

c) Any other order(s) deemed just and proper in the facts and circumstances may also be passed in the interest of justice.

DEPONENT

VERIFICATION: -

I, Manisha Rana, Chief Administrator, Bathinda Development Authority, Bathinda, the deponent above-named, do hereby verify and declare that the facts stated in the above affidavit from para no. 1 to ____ are true to my knowledge and belief.

Verified at on this day of July 2025.

19 JUL 2025

DEPONENT

NOTARY
DEV SINGH
ADVOCATE
NOTARY PUBLIC
PATIALA
(PB.) INDIA
REGD. NO. 51633
Valid up to
08-04-2030
GOVT. OF INDIA

The Contents of this affidavit document have been read over to the deponent He/She has accepted the true & correct.

Certified to be true Photocopy of the Original
NOTARY PUBLIC
Patiala (Pb.) INDIA

This Documents has been registred at Serial No. 11 this day of 19-7-2025

I Identified the Deponent

Attested as Identified
NOTARY PUBLIC
Patiala (Pb.) INDIA

ਬਠਿੰਡਾ ਡਿਵੈਲਪਮੈਂਟ ਅਥਾਰਿਟੀ – ਬਠਿੰਡਾ।

ਬੀ.ਡੀ.ਏ ਕੰਪਲੈਕਸ, ਭਾਗੂ ਰੋਡ, ਬਠਿੰਡਾ (151001)

ਵੱਲ

Promoter
M/s Omaxe Buildhome Pvt. Ltd.
Omaxe City, Goniana Road Bathinda
Pin code 151201

ਪੱਤਰ ਨੰ:ਵ:ਮੁ:ਪ੍ਰ:/ਬੀਡੀਏ/ਬਠਿੰਡਾ/2024/4090 ਮਿਤੀ: 23/8/24

ਵਿਸ਼ਾ:- Omaxe City, Goniana Road Bathinda ਜਿਲ੍ਹਾ ਬਠਿੰਡਾ ਵਿਖੇ ਪਾਪਰਾ ਐਕਟ, 1995 ਦੀ ਉਲੰਘਣਾ ਕਰਕੇ ਕੀਤੀ ਹੋਈ ਅਣ-ਅਧਿਕਾਰਤ ਉਸਾਰੀ ਨੂੰ ਹਟਾਉਣ ਸਬੰਧੀ ਕਾਰਨ ਦੱਸੋ ਨੋਟਿਸ।

ਇਸ ਵਿਭਾਗ ਦੇ ਫੀਲਡ ਸਟਾਫ ਵਲੋਂ ਨਿਮਨ ਹਸਤਾਖਰ ਦੇ ਧਿਆਨ ਵਿਚ ਲਿਆਂਦਾ ਗਿਆ ਹੈ ਕਿ Omaxe City, Goniana Road Bathinda ਦੇ ਪ੍ਰਵਾਨਿਤ ਲੇ-ਆਊਟ ਅਨੁਸਾਰ ਪਾਰਕ ਨੰ: 10 ਦੀ ਗਰੀਨ ਬੈਲਟ ਵਿਚ ਸ੍ਰੀ ਗੁਰਦੁਆਰਾ ਸਾਹਿਬ ਦੀ ਅਣ-ਅਧਿਕਾਰਤ ਉਸਾਰੀ ਕੀਤੀ ਹੋਈ ਹੈ ਅਤੇ ਪਾਰਕ ਨੰ: 14 ਵਿਚ ਮੰਦਿਰ ਦੀ ਅਣ-ਅਧਿਕਾਰਤ ਉਸਾਰੀ ਚੱਲ ਰਹੀ ਹੈ। ਉਕਤ ਉਸਾਰੀ ਆਪ ਵਲੋਂ ਪ੍ਰਵਾਨਿਤ ਲੇ ਆਊਟ ਪਲੈਨ ਵਿਚ ਬਿਨਾਂ ਕਿਸੇ ਅਮੈਂਡਮੈਂਟ/ਪ੍ਰਵਾਨਗੀ ਤੋਂ ਕੀਤੀ ਗਈ ਹੈ ਜੋ ਕਿ ਸਿੱਧੇ ਤੌਰ ਤੇ ਪੰਜਾਬ ਅਪਾਰਟਮੈਂਟ ਐਂਡ ਪ੍ਰਾਪਰਟੀ ਰੈਗੂਲੇਸ਼ਨ ਐਕਟ 1995 ਦੀ ਧਾਰਾ 5 ਅਤੇ 20 ਦੀ ਉਲੰਘਣਾ ਹੈ। ਇਸ ਕਰਕੇ ਆਪ ਦੇ ਖਿਲਾਫ ਉਕਤ ਐਕਟ ਅਧੀਨ ਸਜਾ, ਜੁਰਮਾਨਾ ਜਾਂ ਦੋਵੇਂ ਹੋ ਸਕਦੇ ਹਨ ਅਤੇ ਕਲੋਨੀ ਦਾ ਲਾਇਸੰਸ ਮੁਅੱਤਲ ਜਾ ਕੈਂਸਲ ਕੀਤਾ ਜਾ ਸਕਦਾ ਹੈ। ਇਸ ਨੋਟਿਸ ਰਾਹੀਂ ਆਪ ਨੂੰ ਤੁਰੰਤ ਪ੍ਰਭਾਵ ਤੋਂ ਕੀਤੀ ਜਾ ਰਹੀ ਅਣ-ਅਧਿਕਾਰਤ ਉਸਾਰੀ ਨੂੰ ਰੋਕਣ ਦੇ ਹੁਕਮ ਦਿੱਤੇ ਜਾਂਦੇ ਹਨ ਅਤੇ ਅਪਾਲਣਾ ਦੀ ਸੂਰਤ ਵਿਚ ਆਪ ਦੇ ਖਿਲਾਫ ਕਾਨੂੰਨੀ ਕਾਰਵਾਈ ਆਰੰਭ ਦਿੱਤੀ ਜਾਵੇਗੀ। ਜੇਕਰ ਆਪ ਇਸ ਅਣ-ਅਧਿਕਾਰਤ ਉਸਾਰੀ ਵਿਰੁੱਧ ਆਪਣਾ ਪੱਖ ਪੇਸ਼ ਕਰਨਾ ਚਾਹੁੰਦੇ ਹੋ ਤਾਂ ਇਕ ਹਫਤੇ ਦੇ ਅੰਦਰ-ਅੰਦਰ ਕਿਸੇ ਵੀ ਕੰਮ ਕਾਜ ਵਾਲੇ ਦਿਨ ਹਾਜਰ ਹੋ ਕੇ ਆਪਣਾ ਪੱਖ ਰੱਖ ਸਕਦੇ ਹੋ।

ਆਪ ਜੀ ਨੂੰ ਹਦਾਇਤ ਕੀਤੀ ਜਾਂਦੀ ਹੈ ਕਿ ਇਸ ਨੋਟਿਸ ਦੇ ਜਾਰੀ ਹੋਣ ਤੋਂ 30 ਦਿਨਾਂ ਦੇ ਅੰਦਰ-ਅੰਦਰ ਉਕਤ ਅਣ-ਅਧਿਕਾਰਤ ਉਸਾਰੀਆਂ ਨੂੰ ਢਾਹੁਣ ਉਪਰੰਤ ਪਾਰਕਾਂ ਦੀ ਪਹਿਲਾਂ ਵਾਲੀ ਸਥਿਤੀ ਨੂੰ ਬਰਕਰਾਰ ਕਰਦਿਆਂ ਇਸ ਦਫਤਰ ਨੂੰ ਸੂਚਿਤ ਕੀਤਾ ਜਾਵੇ। ਅਜਿਹਾ ਨਾ ਕਰਨ ਦੀ ਸੂਰਤ ਵਿਚ ਆਪ ਦੇ ਖਿਲਾਫ ਐਕਟ ਦੀਆਂ ਧਰਾਂਵਾ ਅਨੁਸਾਰ ਹੇਠ ਲਿਖੇ ਅਨੁਸਾਰ ਕਾਨੂੰਨੀ ਕਾਰਵਾਈ ਆਰੰਭ ਦਿੱਤੀ ਜਾਵੇਗੀ।

ੳ) ਕਲੋਨੀ ਦਾ ਲਾਇਸੰਸ ਮੁਅਤੱਲ ਜਾ ਕੈਂਸਲ ਕਰਨ ਸਬੰਧੀ ਕਾਰਵਾਈ ਆਰੰਭ ਦਿੱਤੀ ਜਾਵੇਗੀ।
ਅ) ਉਲੰਘਣਾ ਦੇ ਦੋਸ਼ ਵਿਚ ਆਪ ਵਿਰੁੱਧ ਕਾਨੂੰਨੀ ਕਾਰਵਾਈ ਆਰੰਭ ਦਿੱਤੀ ਜਾਵੇਗੀ, ਜਿਸ ਵਿਚ ਸਜਾ, ਜੁਰਮਾਨਾ ਜਾਂ ਦੋਵੇਂ ਹੋ ਸਕਦੇ ਹਨ।
ੲ) ਅਣ-ਅਧਿਕਾਰਤ ਉਸਾਰੀ ਨੂੰ ਢਾਹ ਕੇ ਪੁਰਾਣੀ ਸਥਿਤੀ ਬਰਕਰਾਰ ਕਰ ਦਿੱਤੀ ਜਾਵੇਗੀ। ਢਾਹੁਣ ਦੀ ਕਾਰਵਾਈ ਦੇ ਹਰਜਾ-ਖਰਚਾ ਤੁਹਾਡੇ ਤੋਂ ਵਸੂਲਿਆ ਜਾਵੇਗਾ, ਨਾ ਦੇਣ ਦੀ ਸੂਰਤ ਵਿਚ ਇਹ ਹਰਜਾ ਖਰਚਾ ਏਰੀਆ ਆਫ ਲੈਂਡ ਰੈਵੀਨਿਊ ਡਿਕਲੇਅਰ ਕਰਕੇ ਵਸੂਲ ਕੀਤਾ ਜਾਵੇਗਾ।

ਸਮਰੱਥ ਅਧਿਕਾਰੀ-ਕਮ-ਵਧੀਕ ਮੁੱਖ ਪ੍ਰਸ਼ਾਸ਼ਕ
ਬੀਡੀਏ ਬਠਿੰਡਾ।

ਪਿੱਠ ਅੰਕਣ ਨੰ:ਵ:ਮੁੱ:ਪ੍ਰ:/ਬੀਡੀਏ/ਬਠਿੰਡਾ/2024/4091-94 ਮਿਤੀ: 23/8/24

ਉਪਰੋਕਤ ਦਾ ਉਤਾਰਾ ਹੇਠ ਲਿਖਿਆ ਨੂੰ ਸੂਚਨਾ ਅਤੇ ਅਗਲੇਰੀ ਕਾਰਵਾਈ ਹਿੱਤ ਭੇਜਿਆ ਜਾਂਦਾ ਹੈ।

1. ਮਾਨਯੋਗ ਮੁੱਖ ਪ੍ਰਸ਼ਾਸ਼ਕ ਬੀਡੀਏ, ਬਠਿੰਡਾ ਜੀ ਨੂੰ ਸੂਚਨਾ ਅਤੇ ਅਗਲੇਰੀ ਕਾਰਵਾਈ ਹਿੱਤ।
2. ਸੀਨੀਅਰ ਪੁਲਿਸ ਕਪਤਾਨ, ਬਠਿੰਡਾ ਜੀ ਨੂੰ ਲੋੜੀਂਦੀ ਕਾਰਵਾਈ ਹਿੱਤ।
3. ਜਿਲ੍ਹਾ ਨਗਰ ਯੋਜਨਾਕਾਰ (ਪਲੈਨਿੰਗ), ਬਠਿੰਡਾ।
4. ਏਰੀਏ ਨਾਲ ਸੰਬੰਧਤ ਜੇ.ਈ ਨੂੰ ਨੋਟਿਸ ਚਸਪਾ ਕਰਨ ਅਤੇ ਅਗਲੇਰੀ ਕਾਰਵਾਈ ਹਿੱਤ।

ACA BDA
Addl. Chief Administrator
B.D.A., Bathinda

ਸਮਰੱਥ ਅਧਿਕਾਰੀ-ਕਮ-ਵਧੀਕ ਮੁੱਖ ਪ੍ਰਸ਼ਾਸ਼ਕ
ਬੀਡੀਏ ਬਠਿੰਡਾ

//TRUE COPY//

To,

Promoter
M/s Omaxe Buildhome Pvt. Ltd.
Omaxe City, Goniana Road, Bathinda
Pin code 151201

Letter No.: ACA/BDA/Bathinda/2024/4090 Date:23.08.2024

Subject: Show cause notice regarding removal of unauthorized construction in violation of PAPRA Act, 1995 at Omaxe city, Goniana Road Bathinda, District Bathinda.

It has been brought to the notice of the undersigned by the Field Officer of this department that as per the approved layout of Omaxe City, Goniana Road Bathinda, unauthorized construction of Shri Gurudwara Sahib has been done in the green belt of Park No. 10 and unauthorized construction of Mandir is going on in Park No. 14. The said construction has been done without any amendment/approval in the layout plan which is a direct violation of Sections 5 and 20 of the Punjab Apartment and Property Regulation Act, 1995. Due to this, you may be punished, fined or both under the said Act and the colony license may be suspended or cancelled. Through this notice, you are hereby directed to stop the unauthorized construction being done with immediate effect and in case of non-compliance, legal action will be initiated against you. If you wish to present your case against this unauthorized construction, then you can appear on any working day within a week and present your case.

You are instructed to demolish the said unauthorized constructions within 30 days from the date of issue of this notice and restore the previous condition of the parks and communicate regarding the same to this office. Failure to do so will result in legal action being initiated against you as per the following sections of the Act.

a) Action will be taken to suspend or cancel the license of the colony.
b) Legal action will be initiated against you for violation, which may include punishment, fine or both.
c) The unauthorized construction will be demolished and the previous condition will be restored. The cost of demolition will be recovered from you, in case of failure to provide cost of demolition, this cost will be recovered by declaring the area of land revenue.

Competent Authority-cum-Additional Chief Administrator
BDA Bathinda

Back No.: ACA/BDA/Bathinda/2024/4091-94 Dated 23.08.2024

The above copy is sent to the undersigned for information and further action.

1. The Hon'ble Chief Administrator BDA, Bathinda for information and further action.

2. The Senior Superintendent of Police, Bathinda for necessary action.

3. District Town Planner (Planning), Bathinda.

4. JE concerned with the area to affix the given notice and further action.

Competent Officer-cum-Additional Chief Administrator
BDA Bathinda

True Translation

ਬਠਿੰਡਾ ਡਿਵੈਲਪਮੈਂਟ ਅਥਾਰਿਟੀ – ਬਠਿੰਡਾ।
ਬੀ.ਡੀ.ਏ ਕੰਪਲੈਕਸ, ਭਾਗੂ ਰੋਡ, ਬਠਿੰਡਾ (151001)

ਸੇਵਾ ਵਿਖੇ,

ਡਿਪਟੀ ਕਮਿਸ਼ਨਰ
-ਕਮ-ਜਿਲ੍ਹਾ ਮੈਜਿਸਟ੍ਰੇਟ,
ਬਠਿੰਡਾ।

ਪੱਤਰ ਨੰਬਰ:ਵ:ਮੁ:ਪ੍ਰ/ਬੀਡੀਏ/ਬਠਿੰਡਾ/2025/......2881...... ਮਿਤੀ......22/5/25

ਵਿਸ਼ਾ:- Omaxe City, ਗੋਨਿਆਣਾ ਨਾਮ ਦੀ ਅਪਰੂਵਡ ਕਲੋਨੀ ਅੰਦਰ ਕੀਤੀ ਹੋਈ ਸ੍ਰੀ ਗੁਰੂਦੁਆਰਾ ਸਾਹਿਬ ਅਤੇ ਮੰਦਰ ਦੀ ਅਣ-ਅਧਿਕਾਰਤ ਉਸਾਰੀ ਨੂੰ ਹਟਾਉਣ ਸਬੰਧੀ।

ਉਪਰੋਕਤ ਵਿਸ਼ੇ ਦੇ ਸਬੰਧ ਵਿੱਚ Omaxe City ਗੋਨਿਆਣਾ ਨਾਮ ਦੀ ਅਪਰੂਵਡ ਕਲੋਨੀ ਸਬੰਧੀ Er Shivcharanjit Singh V/s State of Punjab & Ors. ਕੇਸ Misc Application in Disposed of Cases No. 16/2025 ਨਾਮ ਤੇ ਮਾਨਯੋਗ National Green Tribunal, Principal bench, New Delhi ਵਿਖੇ ਚਲ ਰਿਹਾ ਹੈ। ਉਕਤ ਕੇਸ ਵਿੱਚ ਮਾਨਯੋਗ National Green Tribunal ਵੱਲੋਂ ਸੁਣਵਾਈ ਮਿਤੀ 30.04.2025 ਸਬੰਧੀ ਜਾਰੀ ਹੁਕਮਾਂ ਵਿੱਚ ਉਕਤ ਕਲੋਨੀ ਅੰਦਰ ਕੀਤੀ ਗੁਰੂਦੁਆਰਾ ਸਾਹਿਬ ਅਤੇ ਮੰਦਿਰ ਦੀ ਅਣ-ਅਧਿਕਾਰਤ ਉਸਾਰੀ ਨੂੰ ਹਟਾ ਕੇ ਰਿਪੋਰਟ ਪੇਸ਼ ਕਰਨ ਸਬੰਧੀ ਹਦਾਇਤ ਕੀਤੀ ਗਈ ਹੈ। ਜਿਸ ਦੇ ਸਬੰਧ ਵਿੱਚ PAPRA ਐਕਟ, 1995 ਦੀ ਧਾਰਾ 39 ਅਧੀਨ ਕਾਰਵਾਈ ਕਰਦੇ ਹੋਏ ਕਲੋਨੀ ਵਿੱਚ ਹੋਈ ਗੁਰੂਦੁਆਰਾ ਸਾਹਿਬ ਅਤੇ ਮੰਦਿਰ ਦੀ ਅਣ-ਅਧਿਕਾਰਤ ਉਸਾਰੀ ਨੂੰ ਹਟਾਉਣ ਦੀ ਕਾਰਵਾਈ ਅਮਲ ਵਿੱਚ ਲਿਆਂਦੀ ਜਾਣੀ ਹੈ। ਇਸ ਲਈ ਆਪ ਜੀ ਨੂੰ ਬੇਨਤੀ ਕੀਤੀ ਜਾਂਦੀ ਹੈ ਕਿ ਇਸ ਕਾਰਵਾਈ ਨੂੰ ਅਮਲ ਵਿੱਚ ਲਿਆਉਣ ਸਮੇਂ ਲਾਅ ਐਂਡ ਆਰਡਰ ਦੀ ਸਥਿਤੀ ਨੂੰ ਬਰਕਰਾਰ ਰੱਖਣ ਲਈ ਉਕਤ ਡਿਮੋਲੇਸ਼ਨ ਦੀ ਕਾਰਵਾਈ ਕਰਨ ਹਿੱਤ ਡਿਊਟੀ ਮੈਜਿਸਟ੍ਰੇਟ ਦੀ ਤੇਨਾਤੀ ਅਤੇ ਲੋੜੀਂਦੀ ਪੁਲਿਸ ਇਮਦਾਦ ਮੁਹੱਈਆ ਕਰਵਾਉਣ ਦੀ ਕਿਰਪਾਲਤਾ ਕੀਤੀ ਜਾਵੇ ਜੀ।

ਵਧੀਕ ਮੁੱਖ ਪ੍ਰਸ਼ਾਸਕ
ਬੀ.ਡੀ.ਏ, ਬਠਿੰਡਾ

//TRUE COPY//

To,

Deputy Commissioner
-cum-District Magistrate,
Bathinda.

Letter No. ACA/BDA/Bathinda/2025/2881 Dated. 22.05.2025

Subject - Regarding removal of unauthorized construction of Sri Gurudwara Sahib and Mandir in the approved colony named Omaxe City, Goniana.

In connection with the above subject, the case of Er. Shivcharanjit Singh v/s State of Punjab & Ors. regarding the approved colony named Omaxe City Goniana is pending before the Hon'ble National Green Tribunal, Principal bench, New Delhi in the name of Misc Application in Disposed of Cases No. 16/2025. In the said case, the Hon'ble National Green Tribunal has issued orders on hearing date 30.04.2025 regarding the removal of the unauthorized construction of Gurudwara Sahib and Mandir in the said colony and submission of a report. In this regard, action under Section 39 of the PAPRA Act, 1995 is to be taken against the colony. Therefore, you are requested to kindly provide the duty magistrate and necessary police assistance to take the said demolition action in order to maintain the law-and-order situation while implementing this action.

Additional Chief Administrator,
BDA Bathinda

True Translation

1492
27-5-25

ਦਫਤਰ ਡਿਪਟੀ ਕਮਿਸ਼ਨਰ-ਕਮ-ਜ਼ਿਲ੍ਹਾ ਮੈਜਿਸਟਰੇਟ ਬਠਿੰਡਾ

(ਪੇਸ਼ੀ ਸ਼ਾਖਾ)

ਪੱਤਰ ਨੰਬਰ ..../ਪੇਸ਼ੀ ਮਿਤੀ ..../2025

ਸੇਵਾ ਵਿਖੇ

ਸੀਨੀਅਰ ਕਪਤਾਨ ਪੁਲਿਸ,
ਬਠਿੰਡਾ।

ਵਿਸ਼ਾ:- Omaxe City, ਗੋਨਿਆਣਾ ਨਾਮ ਦੀ ਅਪਰੂਵਡ ਕਲੋਨੀ ਅੰਦਰ ਕੀਤੀ ਹੋਈ ਸ਼੍ਰੀ ਗੁਰੂਦੁਆਰਾ ਸਾਹਿਬ ਅਤੇ ਮੰਦਰ ਦੀ ਅਣ-ਅਧਿਕਾਰਤ ਉਸਾਰੀ ਨੂੰ ਹਟਾਉਣ ਸਬੰਧੀ।

ਉਪਰੋਕਤ ਵਿਸ਼ੇ ਦੇ ਸਬੰਧ ਵਿਚ ਵਧੀਕ ਮੁੱਖ ਪ੍ਰਸ਼ਾਸਕ, ਬੀ.ਡੀ.ਏ., ਬਠਿੰਡਾ ਵੱਲੋਂ ਬੇਨਤੀ ਕੀਤੀ ਗਈ ਹੈ ਕਿ Omaxe City, ਗੋਨਿਆਣਾ ਨਾਮ ਦੀ ਅਪਰੂਵਡ ਕਲੋਨੀ ਸਬੰਧੀ Shivcharanjit Singh V/s State of Punjab & Ors. ਕੇਸ Misc. Application in Disposed of Cases no. 16/2025 ਨਾਮ ਤੇ ਮਾਨਯੋਗ National Tribunal, Principal bench, New Delhi ਵਿਖੇ ਚੱਲ ਰਿਹਾ ਹੈ। ਉਕਤ ਕੇਸ ਵਿੱਚ ਮਾਨਯੋਗ National Green tribunal ਵੱਲੋਂ ਸੁਣਵਾਈ ਮਿਤੀ 30.4.2025 ਸਬੰਧੀ ਜਾਰੀ ਹੁਕਮਾਂ ਵਿੱਚ ਉਕਤ ਕਲੋਨੀ ਅੰਦਰ ਕੀਤੀ ਗੁਰੂਦੁਆਰਾ ਸਾਹਿਬ ਅਤੇ ਮੰਦਿਰ ਦੀ ਅਣ-ਅਧਿਕਾਰਤ ਉਸਾਰੀ ਨੂੰ ਹਟਾ ਕੇ ਰਿਪੋਰਟ ਪੇਸ਼ ਕਰਨ ਸਬੰਧੀ ਹਦਾਇਤ ਕੀਤੀ ਗਈ ਹੈ। ਜਿਸ ਦੇ ਸਬੰਧ ਵਿੱਚ PAPRA ਐਕਟ, 1995 ਦੀ ਧਾਰਾ 39 ਅਧੀਨ ਕਾਰਵਾਈ ਕਰਦੇ ਹੋਏ ਕਲੋਨੀ ਵਿਚ ਹੋਈ ਗੁਰੂਦੁਆਰਾ ਸਾਹਿਬ ਅਤੇ ਮੰਦਿਰ ਦੀ ਅਣ-ਅਧਿਕਾਰਤ ਉਸਾਰੀ ਨੂੰ ਹਟਾਉਣ ਦੀ ਕਾਰਵਾਈ ਅਮਲ ਵਿਚ ਲਿਆਦੀ ਜਾਣੀ ਹੈ। ਇਸ ਲਈ ਆਪ ਜੀ ਨੂੰ ਬੇਨਤੀ ਕੀਤੀ ਜਾਂਦੀ ਹੈ ਕਿ ਇਸ ਕਾਰਵਾਈ ਨੂੰ ਅਮਲ ਵਿਚ ਲਿਆਉਣ ਸਮੇਂ ਲਾਅ ਐਂਡ ਆਰਡਰ ਦੀ ਸਥਿਤੀ ਨੂੰ ਬਰਕਰਾਰ ਰੱਖਣ ਲਈ ਉਕਤ ਡਿਮੋਲੇਸ਼ਨ ਦੀ ਕਾਰਵਾਈ ਕਰਨ ਹਿੱਤ ਡਿਊਟੀ ਮੈਜਿਸਟਰੇਟ ਦੀ ਤੈਨਾਤੀ ਅਤੇ ਲੋੜੀਦੀ ਪੁਲਿਸ ਇਮਦਾਦ ਮੁਹੱਈਆ ਕਰਵਾਉਣ ਦੀ ਕ੍ਰਿਪਾਲਤਾ ਕੀਤੀ ਜਾਵੇ ਜੀ।

ਵਧੀਕ ਮੁੱਖ ਪ੍ਰਸ਼ਾਸਕ, ਬੀ.ਡੀ.ਏ., ਬਠਿੰਡਾ ਦੀ ਬੇਨਤੀ ਅਤੇ ਅਮਨ ਕਾਨੂੰਨ ਦੀ ਸਥਿਤੀ ਨੂੰ ਮੁੱਖ ਰੱਖਦੇ ਹੋਏ ਪੁਲਿਸ ਇਮਦਾਦ ਇਸ ਸ਼ਰਤ ਤੇ ਦਿੱਤੀ ਜਾਂਦੀ ਹੈ ਕਿ ਇਸ ਕੇਸ ਵਿਚ ਕਿਸੇ ਦੀ ਅਦਾਲਤ ਦੇ ਹੁਕਮਾਂ ਦੀ ਉਲੰਘਣਾ ਨਹੀ ਕੀਤੀ ਜਾਵੇਗੀ।

ਇਸ ਦੇ ਨਾਲ ਹੀ ਤਹਿਸੀਲਦਾਰ, ਬਠਿੰਡਾ ਦੀ ਮੌਕੇ ਤੇ ਬਤੌਰ ਡਿਊਟੀ ਮੈਜਿਸਟਰੇਟ ਡਿਊਟੀ ਲਗਾਈ ਜਾਂਦੀ ਹੈ। ਮੌਕੇ ਤੇ ਆਪਣੇ ਹਾਜਰ ਅਧਿਕਾਰੀਆਂ ਨੂੰ ਹਦਾਇਤ ਕੀਤੀ ਜਾਵੇ ਕਿ ਉਹ ਡਿਊਟੀ ਮੈਜਿਸਟਰੇਟ ਨਾਲ ਤਾਲਮੇਲ ਕਰਕੇ ਅਮਨ ਸ਼ਾਂਤੀ ਨਾਲ ਕਰਵਾਈ ਅਮਲ ਵਿੱਚ ਲਿਆਉਣ ਜੀ।

-sd/-
ਜ਼ਿਲ੍ਹਾ ਮੈਜਿਸਟਰੇਟ,
ਬਠਿੰਡਾ।

ਪਿਠ ਅੰਕਣ ਨੰ: 2976/ਪੇਸ਼ੀ ਮਿਤੀ 22/5/2025

1) ਇਸ ਦਾ ਇੱਕ ਉਤਾਰਾ ਵਧੀਕ ਮੁੱਖ ਪ੍ਰਸ਼ਾਸਕ, ਬੀ.ਡੀ.ਏ., ਬਠਿੰਡਾ ਪਾਸ ਉਹਨਾਂ ਦੇ ਦਫਤਰ ਦੇ ਪੱਤਰ ਨੰ: ਵ:ਮੁ:ਪ੍ਰ/ਬੀਡੀਏ/ਬਠਿੰਡਾ/2025/2881 ਮਿਤੀ 22.5.2025 ਦੇ ਸਬੰਧ ਵਿਚ ਭੇਜ਼ਕੇ ਲਿਖਿਆ ਜਾਂਦਾ ਹੈ ਕਿ ਇਹ ਤਸੱਲੀ ਕਰ ਲਈ ਜਾਵੇ ਕਿ ਸਾਰੀਆ ਲੋੜੀਦੀਆਂ ਪ੍ਰਕਿਰਿਆਵਾਂ ਪੂਰੀਆਂ ਕੀਤੀਆ ਜਾ ਚੁੱਕੀਆ ਹਨ ਅਤੇ ਇਸ ਕੇਸ ਵਿਚ ਕਿਸੇ ਅਦਾਲਤ ਵੱਲੋਂ ਸਟੇਅ ਤਾ ਨਹੀ ਦਿੱਤਾ ਗਿਆ। ਜੇਕਰ ਮੌਕੇ ਤੇ ਕਿਸੇ ਅਦਾਲਤ ਦਾ ਸਟੇਅ ਪੇਸ਼ ਕੀਤਾ ਜਾਂਦਾ ਹੈ ਤਾਂ ਉਸਦੀ ਇੰਨਬਿੰਨ ਪਾਲਣਾ ਕਰਨਾ ਯਕੀਨੀ ਬਣਾਇਆ ਜਾਵੇ। ਇਸ ਸਬੰਧੀ ਪੁਲਿਸ ਵਿਭਾਗ ਨਾਲ ਤਾਲਮੇਲ ਕੀਤਾ ਜਾਵੇ (ਨੱਥੀ ਅਸਲ ਫਾਇਲ)।/ ਪੱਤਰ ਦੀ ਕਾਪੀ

2) ਤਹਿਸੀਲਦਾਰ, ਬਠਿੰਡਾ।

ਪਾਸ ਸੂਚਨਾ ਅਤੇ ਅਗਲੇਰੀ ਲੋੜੀਦੀ ਕਾਰਵਾਈ ਹਿਤ ਭੇਜਿਆ ਜਾਦਾ ਹੈ।

DSP BDA To coordinate ... 27/5/25 SSP

ਜ਼ਿਲ੍ਹਾ ਮੈਜਿਸਟਰੇਟ,
ਬਠਿੰਡਾ

//TRUE COPY//

Letter No. ..../ Submission Date ....../2025

To,

Senior Captain of Police,
Bathinda.

Subject:- Regarding the removal of unauthorized construction of Shri Gurudwara Sahib and Mandir in the approved colony named Omaxe City, Goniana.

In connection with the above subject, it has been requested by the Additional Chief Administrator, BDA, Bathinda that the case Er. Shivcharanjat Singh v/s State of Punjab & Ors. regarding the approved colony named Omaxe City, Goniana is pending in the Hon'ble National Tribunal, Principal Bench, New Delhi under Misc. Application in Disposed of Cases no. 16/2025. In the said case, the Hon'ble National Green Tribunal in its orders issued on 30.4.2025 has directed to remove the unauthorized construction of Gurudwara Sahib and Mandir in the said colony and submit a report. In this regard, action is to be taken under Section 39 of PAPRA Act, 1995 to remove the unauthorized construction of Gurudwara Sahib and Mandir in the colony. Therefore, you are requested to take the said demolition action to maintain the law-and-order situation while implementing this action.

Keeping in mind the request of Additional Chief Administrator, BDA, Bathinda and the law-and-order situation, police assistance is given on the condition that no court orders will be violated in this case.

Along with this, Tehsildar, Bathinda is deployed as Duty Magistrate on the spot. Your officers present on the spot may be instructed to coordinate with the Duty Magistrate and implement the order peacefully.

Correct/-
District Magistrate,
Bathinda.

Back No. 2976/Submission Date 22/5/2025

1. A copy of this is sent to the Additional Chief Administrator, BDA, Bathinda in his office in respect of letter no. ACA/BDA/Bathinda/2025/2881 Dated 22.5.2025 stating that it should be satisfied that all the necessary procedures have been completed and no stay has been granted by any court in this case. If on the spot a stay of any court is presented, then its provisions should be ensured and coordination should be ensured with the concerned Police Department (Original file attached)/ Copy of the letter
2. Tehsildar, Bathinda.

For information and further necessary action.

District Magistrate,
Bathinda.

True Translation

ਸਹਿਮਤੀ ਪੱਤਰ

ਮਿਤੀ 29-05-2025 ਨੂੰ ਇੱਕ ਜਰੂਰੀ ਮੀਟਿੰਗ ਓਮੈਕਸ ਸਿਟੀ ਕਲੋਨੀ ਗੋਨਿਆਣਾ ਵਿਖੇ ਡਿਪਟੀ ਕਮਿਸ਼ਨਰ, ਬਠਿੰਡਾ ਸ੍ਰੀ ਸ਼ੌਕਤ ਅਹਿਮਦ ਪੈਰੇ ਆਈ.ਏ.ਐਸ ਜੀ ਦੀ ਪ੍ਰਧਾਨਗੀ ਹੇਠ ਹੋਈ, ਜਿਸ ਵਿੱਚ ਆਰ.ਡਬਲਯੂ.ਏ ਓਮੈਕਸ ਸਿਟੀ ਕਲੋਨੀ ਗੋਨਿਆਣਾ, ਗੁਰਦੁਆਰਾ ਕਮੇਟੀ, ਮੰਦਰ ਕਮੇਟੀ, ਨੁਮਾਇੰਦਾ ਓਮੈਕਸ ਕਲੋਨੀ ਅਤੇ ਕਲੋਨੀ ਦੇ ਵਸਨੀਕਾਂ ਵੱਲੋਂ ਭਾਗ ਲਿਆ ਗਿਆ। ਮੀਟਿੰਗ ਸ਼ੁਰੂ ਕਰਦੇ ਹੋਏ ਡਿਪਟੀ ਕਮਿਸ਼ਨਰ, ਬਠਿੰਡਾ ਜੀ ਵੱਲੋਂ ਸੰਖੇਪ ਵਿੱਚ ਦੱਸਿਆ ਗਿਆ ਕਿ ਕਲੋਨੀ ਅੰਦਰ ਗਰੀਨ ਬੈਲਟ ਅਤੇ ਪਾਰਕ ਵਿੱਚ ਕ੍ਰਮਵਾਰ ਅਣ-ਅਧਿਕਾਰਤ ਗੁਰਦੁਆਰਾ ਅਤੇ ਮੰਦਰ ਬਣੇ ਹੋਏ ਹਨ। ਜਿਸ ਸਬੰਧੀ ਮਾਨਯੋਗ ਐਨ.ਜੀ.ਟੀ ਵਿੱਚ ਕੇਸ ਚੱਲ ਰਿਹਾ ਹੈ। ਐਨ.ਜੀ.ਟੀ ਵੱਲੋਂ ਅਣ-ਅਧਿਕਾਰਤ ਗੁਰਦੁਆਰਾ ਅਤੇ ਮੰਦਰ ਹਟਾਉਣ ਸਬੰਧੀ ਆਰਡਰ ਵੀ ਜਾਰੀ ਕੀਤੇ ਜਾ ਚੁੱਕੇ ਹਨ। ਪ੍ਰਸਾਸ਼ਨ ਐਨ.ਜੀ.ਟੀ ਦੇ ਆਰਡਰਾਂ ਨੂੰ ਲਾਗੂ ਕਰਵਾਉਣ ਲਈ ਵਚਨਬੱਧ ਹੈ। ਹਾਜਰ ਵਸਨੀਕਾਂ ਅਤੇ ਕਮੇਟੀ ਮੈਬਰਾਂ ਵੱਲੋਂ ਦੱਸਿਆ ਗਿਆ ਕਿ ਕਲੋਨੀ ਦੇ ਪੁਰਾਣੇ ਨਕਸ਼ੇ ਵਿੱਚ ਕੁਝ ਏਰੀਆ ਧਾਰਮਿਕ ਜਗ੍ਹਾਲਈ ਰਾਖਵਾ ਰੱਖਿਆ ਗਿਆ ਸੀ ਜੋ ਕਿ ਨਵੇਂ ਪਲੈਨ ਵਿੱਚ ਨਹੀਂ ਹੈ। ਓਮੈਕਸ ਸਿਟੀ ਦੇ ਹਾਜਰ ਨੁਮਾਇੰਦਿਆਂ ਵਲੋਂ ਦੱਸਿਆ ਗਿਆ ਕਿ ਕੁੱਝ ਤਕਨੀਕੀ ਕਾਰਨਾਂ ਕਰਕੇ ਕਲੋਨੀ ਦੇ ਲੇ-ਆਉਟ ਪਲੈਨ ਨੂੰ ਰੀਵਾਈਜ਼ ਕਰਵਾਉਣਾ ਪਿਆ ਸੀ ਪ੍ਰੰਤੂ ਜੇਕਰ ਕਲੋਨੀ ਵਸਨੀਕ ਗਰੀਨ ਬੈਲਟ ਵਿੱਚੋ ਗੁਰੂਦੁਆਰਾ ਸ਼ਿਫਟ ਕਰਨ ਸਬੰਧੀ ਆਪਣੀ ਸਹਿਮਤੀ ਦੇਣ ਤਾਂ ਕਲੋਨੀ ਵਿੱਚ ਕਿਸੇ ਵੀ ਉੱਚਿਤ ਸਥਾਨ ਤੇ ਧਾਰਮਿਕ ਸਥਾਨ ਲਈ ਜਗ੍ਹਾ ਰਾਖਵੀ ਕਰਦੇ ਹੋਏ ਲੇ-ਆਉਟ ਪਲੈਨ ਰੀਵਾਈਜ਼ ਕਰਵਾਉਣ ਲਈ ਤਿਆਰ ਹਨ, ਉਹਨਾਂ ਵਲੋਂ ਇਹ ਵੀ ਕਿਹਾ ਗਿਆ ਕਿ ਲੋਕਾਂ ਦੀਆਂ ਧਾਰਮਿਕ ਭਾਵਨਾਵਾਂ ਨੂੰ ਧਿਆਨ ਵਿੱਚ ਰੱਖਦਿਆਂ ਗੁਰਦੁਆਰੇ ਨੂੰ ਗਰੀਨ ਬੈਲਟ ਵਿੱਚੋਂ ਹਟਾ ਕੇ ਕਮਰਸ਼ੀਅਲ ਸੈਂਟਰ ਕੋਲ ਮੰਦਰ ਵਾਲੀ ਜਗ੍ਹਾ ਦੇ ਨਾਲ ਖਾਲੀ ਪਈ ਜਗ੍ਹਾ ਵਿੱਚ ਸ਼ਿਫਟ ਕਰਦੇ ਹੋਏ ਕਲੋਨੀ ਵਿੱਚ ਬਚਦੇ ਅਣ ਵਿਕੇ ਪਲਾਟਾਂ ਨੂੰ ਪਾਰਕ ਵਿੱਚ ਤਬਦੀਲ ਕਰਨ ਲਈ ਵੀ ਤਿਆਰ ਹਨ ਤਾਂ ਜੋ ਓਵਰ-ਆਲ ਗਰੀਨ ਏਰੀਆ ਵਿੱਚ ਕੋਈ ਕਮੀ ਨਾ ਆਵੇ ਅਤੇ ਇਸ ਮੁਤਾਬਿਕ ਹੀ ਕਲੋਨੀ ਦੇ ਲੇ-ਆਉਟ ਪਲੈਨ ਨੂੰ ਨਿਯਮਾਂ ਮੁਤਾਬਿਕ ਰੀਵਾਈਜ ਕਰਵਾ ਲਿਆ ਜਾਵੇਗਾ। ਇਸ ਸਬੰਧੀ ਮੀਟਿੰਗ ਵਿੱਚ ਹਾਜ਼ਰ ਆਰ.ਡਬਲਯੂ.ਏ ਦੇ ਮੈਬਰਾਂ, ਗੁਰਦੁਆਰਾ ਕਮੇਟੀ ਦੇ ਮੈਬਰਾਂ, ਮੰਦਰ ਕਮੇਟੀ ਦੇ ਮੈਬਰਾਂ, ਨੁਮਾਇੰਦਾ ਓਮੈਕਸ ਕਲੋਨੀ ਅਤੇ ਕਲੋਨੀ ਦੇ ਵਸਨੀਕਾਂ ਵੱਲੋਂ ਗੁਰੂਦੁਆਰਾ ਸਾਹਿਬ ਨੂੰ ਕਮਰਸ਼ੀਅਲ ਸੈਂਟਰ ਕੋਲ ਮੰਦਰ ਵਾਲੀ ਜਗ੍ਹਾ ਦੇ ਨਾਲ ਖਾਲੀ ਪਈ ਜਗ੍ਹਾ ਵਿੱਚ ਸ਼ਿਫਟ ਕਰਨ ਸਬੰਧੀ ਸਹਿਮਤੀ ਪ੍ਰਗਟਾਈ ਗਈ। ਇਸ ਉਪਰੰਤ ਡਿਪਟੀ ਕਮਿਸ਼ਨਰ, ਬਠਿੰਡਾ ਜੀ ਵੱਲੋਂ ਧੰਨਵਾਦ ਸਹਿਤ ਮੀਟਿੰਗ ਦੀ ਸਮਾਪਤੀ ਕੀਤੀ ਗਈ।

29/5/25
Addl. Chief Administrator
B.D.A., Bathinda

Jarnail Singh
ਪ੍ਰਧਾਨ ਆਰ.ਡਬਲਯੂ.ਏ
ਓਮੈਕਸ ਸਿਟੀ ਕਲੋਨੀ, ਗੋਨਿਆਣਾ

ਪ੍ਰਧਾਨ ਗੁਰਦੁਆਰਾ ਕਮੇਟੀ
ਓਮੈਕਸ ਸਿਟੀ ਕਲੋਨੀ, ਗੋਨਿਆਣਾ

ਪ੍ਰਧਾਨ ਮੰਦਰ ਕਮੇਟੀ
ਓਮੈਕਸ ਸਿਟੀ ਕਲੋਨੀ, ਗੋਨਿਆਣਾ

ਨੁਮਾਇੰਦਾ
ਓਮੈਕਸ ਸਿਟੀ ਕਲੋਨੀ, ਗੋਨਿਆਣਾ

//TRUE COPY//

ਮੈਂਬਰ ਸਹਿਬਾਨ ਅਤੇ ਵਸਨੀਕ
ਓਮੈਕਸ ਸਿਟੀ ਕਲੋਨੀ, ਗੋਨਿਆਣਾ

Letter of Consent

On 29-05-2025, an important meeting was held at Omaxe City Colony Goniana under the chairmanship of Deputy Commissioner, Bathinda Shri Showkat Ahmad Parray IAS, in which RWA Omaxe City Colony Goniana, Gurudwara Committee, Mandir Committee, representatives of Omaxe Colony and residents of the colony participated. While starting the meeting, the Deputy Commissioner, Bathinda Ji briefly stated that there is unauthorized construction of Shri Gurudwara Sahib and Mandir built in the green belt and park respectively in the colony. Regarding which a case is going on in the Honourable NGT (National Green Tribunal). Orders have also been issued by NGT regarding the removal of unauthorized construction of Shri Gurudwara Sahib and Mandir. The administration is committed to implementing the NGT's orders. The residents and committee members present informed that in the old map of the colony, some areas were reserved for religious places, which are not in the new plan. The representatives of Omaxe City present informed that due to some technical reasons, the layout plan of the colony had to be revised, but if the residents of the colony give their consent to shift the Gurudwara from the green belt, then they are ready to revise the layout plan by reserving a place for the religious place from any suitable place in the colony. They also said that keeping in mind the religious sentiments of the people, the Gurdwara Sahib should be removed from the green belt and shifted to the vacant place next to the Mandir site near the commercial center. They are also ready to convert the remaining unsold plots in the colony into parks so that there is no shortage of green areas and accordingly the lay-out plan of the colony will be revised as per the rules. In this regard, the members of RWA, members of Gurdwara Committee, members of Mandir Committee, representatives of Omaxe Colony and residents of the colony present in the meeting expressed their consent to shift the Gurudwara Sahib to the vacant land near the commercial centre alongside the Mandir site. After this, the meeting was concluded with a vote of thanks by the Deputy Commissioner, Bathinda.

President RWA
Omaxe City Colony, Goniana

President Gurudwara Committee
Omaxe City Colony, Goniana

President Mandir Committee
Omaxe City Colony, Goniana

Representative
Omaxe City Colony, Goniana

Members and residents
Omaxe City Colony, Goniana

True Translation

ਬਿਆਨ ਇੰਜ: ਸ਼ਿਵਚਰਨਜੀਤ ਸਿੰਘ ਪੁੱਤਰ ਸ੍ਰੀ ਗੁਰਚਰਨ ਸਿੰਘ ਪੁੱਤਰ ਜੋਗਿੰਦਰ ਸਿੰਘ ਉਮਰ ਤਕਰੀਬਨ 54 ਸਾਲ ਵਾਸੀ ਮਕਾਨ ਨੰਬਰ 38, ਟਾਈਪ-6, ਗੁਰੂ ਹਰਗੋਬਿੰਦ ਥਰਮਲ ਪਲਾਂਟ, ਪਾਵਰ ਕਲੋਨੀ, ਲਹਿਰਾ ਮੁਹੱਬਤ, ਜ਼ਿਲ੍ਹਾ ਬਠਿੰਡਾ (ਮੋ:98140-98703)

ਧਰਮ ਨਾਲ ਬਿਆਨ ਕੀਤਾ ਕਿ ਮੈਂ ਉਪਰੋਕਤ ਪਤੇ ਦਾ ਰਹਿਣ ਵਾਲਾ ਹਾਂ। ਮੇਰੇ ਕੋਲ Omaxe Build Home Limited, Omaxe city, Goniana road, Bathinda ਵਿਖੇ ਪਲਾਟ ਨੰਬਰ 01 ਹੈ, ਜਿਸ ਦੇ ਨਾਲ ਲਗਦੀ ਗਰੀਨ ਬੈਲਟ (ਪਾਰਕ ਪੀ-10) ਵਿੱਚ ਆਰਜ਼ੀ ਗੁਰਦੁਆਰਾ ਸਾਹਿਬ ਸਥਾਪਿਤ ਕੀਤਾ ਹੋਇਆ ਹੈ। ਜੇਕਰ ਉਕਤ ਗੁਰਦੁਆਰਾ ਸਾਹਿਬ ਉਕਤ ਕਲੋਨੀ ਦੇ ਕਮਰਸ਼ਿਅਲ ਸੈਂਟਰ ਕੋਲ ਮੰਦਰ ਵਾਲੀ ਜਗ੍ਹਾ ਦੇ ਨਾਲ ਖਾਲੀ ਪਈ ਜਗ੍ਹਾ ਵਿੱਚ ਸ਼ਿਫਟ ਹੋ ਜਾਂਦਾ ਹੈ ਤਾਂ ਇਸ ਵਿੱਚ ਮੈਨੂੰ ਕੋਈ ਇਤਰਾਜ ਨਹੀਂ ਹੈ। ਇਸ ਸਬੰਧੀ ਮੈਂ ਆਪਣੀ ਸਹਿਮਤੀ ਦਿੰਦਾ ਹਾਂ। ਇਸ ਸਬੰਧੀ ਸਮੂਹ ਕਲੋਨੀ ਨਿਵਾਸੀਆਂ ਪਾਸੋਂ ਸਹਿਮਤੀ ਪ੍ਰਸ਼ਾਸਨ ਪੱਧਰ ਤੇ ਪ੍ਰਾਪਤ ਕਰ ਲਈ ਜਾਵੇ ਜੀ। ਮਿਤੀ 04.06.2025

ਆਰ. ਓ. ਐਂਡ ਏ. ਸੀ.

(signature) 04/06/2025

(signature)

ਵਧੀਕ ਮੁੱਖ ਪ੍ਰਸ਼ਾਸਕ,
ਬੀ.ਡੀ.ਏ. ਬਠਿੰਡਾ।

(signature)

//TRUE COPY//

Statement: Er. Shivcharanjit Singh son of Shri Gurcharan Singh son of Jogind e Singh, age about 54 years, resident of house number 38, type-6, Guru Hargobind Thermal Plant, Power Colony, Lehra Mohabbat, District Bathinda (Mob. No.: 98140-98703)

Do hereby declare that I am a resident of the above address. I have plot number 01 at Omaxe Build Home Limited, Omaxe city, Goniana Road, Bathinda, with a temporary Gurdwara Sahib established in the adjoining green belt (Park P-10). If the said Gurdwara Sahib is shifted to the vacant land next to the Mandir site near the commercial center of the said colony, then I have no objection to it. I give my consent in this regard. Please obtain the consent of all the residents of the colony at the administration level. Date 04.06.2025

R.O. And A.C.

Additional Chief Administrator
BDA, Bathinda

True Translation

SRC

ANNEXURE R-5

ਵੱਲੋਂ,

ਉਪ ਕਪਤਾਨ ਪੁਲਿਸ,
ਸੀ. ਆਈ. ਡੀ ਬਠਿੰਡਾ।

ਸੇਵਾ ਵਿਖੇ,

1. ਮਾਨਯੋਗ ਡਿਪਟੀ ਕਮਿਸਨਰ,ਬਠਿੰਡਾ। (ਈ-ਮੇਲ ਰਾਂਹੀ)
2. ਮਾਨਯੋਗ ਸੀਨੀਅਰ ਕਪਤਾਨ ਪੁਲਿਸ ਬਠਿੰਡਾ।

Deputy Commissioner
Bathinda

ਨੰਬਰ 20792-93/ਬ, ਮਿਤੀ 15-07-2025

ਵਿਸ਼ਾ:- **OMAXE City ਗੋਨਿਆਣਾ ਨਾਮ ਦੀ ਅਪਰੂਵਡ ਕਾਲੋਨੀ ਅੰਦਰ ਕੀਤੀ ਹੋਈ ਸ੍ਰੀ ਗੁਰਦੁਆਰਾ ਸਾਹਿਬ ਅਤੇ ਮੰਦਰ ਦੀ ਅਣ-ਅਧਿਕਾਰਤ ਉਸਾਰੀ ਨੂੰ ਹਟਾਉਣ ਸਬੰਧੀ।**

ਉਕਤ ਵਿਸੇ ਸਬੰਧੀ ਧਿਆਨ ਵਿੱਚ ਆਇਆ ਹੈ ਕਿ OMAXE City ਗੋਨਿਆਣਾ ਜਿਲਾ ਬਠਿੰਡਾ ਵਿਖੇ ਬਣੀ ਹੋਈ ਹੈ ਇਸ ਕਾਲੋਨੀ ਵਿੱਚ ਕਰੀਬ 40 ਪ੍ਰਤੀਸਤ ਘਰਾ ਦੀ ਉਸਾਰੀ ਹੋ ਚੁੱਕੀ ਹੈ। ਇਸ ਵਿੱਚ ਕਰੀਬ ਹਿੰਦੂ ਅਤੇ ਸਿੱਖ ਬਰਾਦਰੀ ਬਰਾਬਰ ਆਬਾਦੀ ਵਿੱਚ ਰਹਿੰਦੇ ਹਨ। ਇਸ ਕਾਲੋਨੀ ਦੇ ਗਰੀਨ ਬੈਲਟ ਵਿੱਚ ਇੱਕ ਸ੍ਰੀ ਗੁਰਦੁਆਰਾ ਸਾਹਿਬ ਕਰੀਬ 1200 ਗਜ ਅਤੇ ਇੱਕ ਮੰਦਰ ਕਰੀਬ 400 ਗਜ ਜਗਾ ਵਿੱਚ ਬਣਿਆ ਹੋਇਆ ਹੈ ਇਸ ਗੁਰਦੁਆਰਾ ਸਾਹਿਬ ਅਤੇ ਮੰਦਰ ਨੂੰ ਗਰੀਨ ਬੈਲਟ ਵਿੱਚੋ ਦੂਸਰੀ ਜਗਾ ਵਿੱਚ ਸਿਫਟ ਕਰਨ ਲਈ ਜਿਲਾ ਪ੍ਰਸਾਸਨ ਵੱਲੋ ਕਾਲੋਨੀ ਦੇ ਵਸਨੀਕਾ ਨਾਲ ਮੀਟਿੰਗਾ ਵੀ ਕੀਤੀਆ ਜਾ ਚੁੱਕੀਆ ਹਨ, ਉਸ ਸਮੇ ਮੀਟਿੰਗਾ ਵਿੱਚ ਕਾਲੋਨੀ ਦੇ ਵਸਨੀਕਾ ਵੱਲੋ ਮੰਦਰ ਅਤੇ ਗੁਰਦੁਆਰਾ ਸਾਹਿਬ ਦੀ ਜਗਾ ਬਦਲਣ ਲਈ ਸਹਿਮਤੀ ਵੀ ਦਿੱਤੀ ਗਈ ਸੀ ਪ੍ਰੰਤੂ ਢੁੱਕਵੀ ਜਗਾ ਮਿਲਣ ਨਾ ਕਰਕੇ ਇਹ ਦੋਨੋ ਧਾਰਮਿਕ ਅਸਥਾਨ ਬਦਲੇ ਨਹੀ ਜਾ ਸਕੇ ।

OMAXE City ਗੋਨਿਆਣਾ ਜਿਲਾ ਬਠਿੰਡਾ ਦੀ ਗਰੀਨ ਬੈਲਟ ਵਿੱਚ ਬਣੇ ਸ੍ਰੀ ਗੁਰਦੁਆਰਾ ਸਾਹਿਬ ਅਤੇ ਮੰਦਰ ਨੂੰ ਹਟਾਉਣ ਲਈ ਸਿਵਚਰਨਜੀਤ ਸਿੰਘ (ਲਹਿਰਾ ਮੁਹੱਬਤ ਥਰਮਲ ਪਲਾਟ ਵਿੱਚ ਨੋਕਰੀ ਕਰਦਾ ਹੈ), ਮਕਾਨ ਨੰਬਰ 1 OMAXE City ਗੋਨਿਆਣਾ ਜਿਸ ਦਾ ਕਿ ਮਕਾਨ ਉਕਤ ਗੁਰਦੁਆਰਾ ਸਾਹਿਬ ਦੇ ਨਜਦੀਕ ਹੈ ਵੱਲੋ ਮਾਨਯੋਗ National Tribunal, Principal bench, New Delhi ਵਿਖੇ ਦਰਖਾਸਤ ਦਿੱਤੀ ਗਈ ਸੀ । ਜਿਸ ਦੇ ਸਬੰਧ ਵਿੱਚ ਮਾਨਯੋਗ National Green Tribunal, ਵੱਲੋ ਮਿਤੀ 03-04-2025 ਨੂੰ ਸੁਣਵਾਈ ਕਰਦੇ ਹੋਏ ਉਕਤ ਕਾਲੋਨੀ ਅੰਦਰ ਕੀਤੀ ਗੁਰਦੁਆਰਾ ਸਾਹਿਬ ਅਤੇ ਮੰਦਰ ਦੀ ਅਣਧਿਕਾਰਤ ਉਸਾਰੀ ਨੂੰ ਹਟਾਉਣ ਦੇ ਬੀਡੀਏ ਬਠਿੰਡਾ ਨੂੰ ਹੁਕਮ ਜਾਰੀ ਕੀਤੇ ਗਏ ਸਨ। ਇਹਨਾ ਹੁਕਮਾ ਦੀ ਪਾਲਣਾ ਕਰਦੇ ਹੋਏ ਉਕਤ ਦੋਨੋ ਧਾਰਮਿਕ ਸਥਾਨਾ ਨੂੰ ਬੀਡੀਏ ਵੱਲੋ ਹਟਾਉਣ ਦੀ ਪ੍ਰਕਿਰਿਆ ਸੁਰੂ ਕੀਤੀ ਹੋਈ ਹੈ।

OMAXE City ਗੋਨਿਆਣਾ ਅੰਦਰ ਬਣੇ ਗੁਰਦੁਆਰਾ ਸਾਹਿਬ ਅੰਦਰ ਦੋ ਸ੍ਰੀ ਗੁਰੂ ਗ੍ਰੰਥ ਸਾਹਿਬ ਜੀ ਦੇ ਸਰੂਪ ਅਤੇ ਕੁਝ ਧਾਰਮਿਕ ਗੁਟਕਾ ਸਾਹਿਬ ਪੋਥੀਆ ਅਤੇ ਮੰਦਰ ਵਿੱਚ ਹਿੰਦੂ ਧਰਮ ਅਨੁਸਾਰ ਮੂਰਤੀਆ ਅਤੇ ਧਾਰਮਿਕ ਗ੍ਰੰਥ ਮੌਜੂਦ ਹਨ ਜੇਕਰ ਬੀਡੀਏ ਬਠਿੰਡਾ ਵੱਲੋ ਇਹਨਾ ਨੂੰ ਤੋੜਣ ਦੀ ਕੋਸਿਸ ਕੀਤੀ ਜਾਦੀ ਹੈ ਤਾ ਕਾਲੋਨੀ ਵਾਸੀਆ ਵੱਲੋ ਇਸ ਦਾ ਭਾਰੀ ਵਿਰੋਧ ਕੀਤਾ ਜਾਵੇਗਾ। ਇਸ ਮੁੱਦਾ ਦਾ ਸਿੱਖ ਜੱਥੇਬੰਦੀਆ ਜਿਵੇ ਕਿ ਨਹਿੰਗ ਸਿੰਘ ਜਥੇਬੰਦੀ, ਗਰਮਖਿਆਲੀ ਸਿੱਖ ਜਥੇਬੰਦੀ ਅਤ ਆਮ ਸਿੱਖ ਸੰਗਤ ਆਦਿ ਵੱਲੋ ਵੀ ਭਾਰੀ ਵਿਰੋਧ ਕੀਤਾ ਜਾਵੇਗਾ ਅਤੇ ਇਹ ਮੁੱਦਾ ਪੂਰੇ ਪੰਜਾਬ ਲੈਵਲ ਦਾ ਵੀ ਬਣ ਸਕਦਾ ਹੈ ਜਿਸ ਕਰਕੇ ਕਾਨੂੰਨ ਵਿਵਸਥਾ ਵਿਗੜ ਸਕਦੀ ਹੈ।

ਰਿਪੋਰਟ ਸੂਚਨਾ ਅਤੇ ਸੁਰੱਖਿਆ ਪ੍ਰਬੰਧਾਂ ਹਿੱਤ ਪੇਸ ਹੈ ਜੀ।

ਸਹੀ/-
ਉਪ ਕਪਤਾਨ ਪੁਲਿਸ,
ਸੀ ਆਈ ਡੀ ਬਠਿੰਡਾ।

ਨੰਬਰ 20794-95 /ਬ, ਮਿਤੀ 15-07-2025

ਉਕਤ ਦਾ ਉਤਾਰਾ ਨਿਮਨ ਲਿਖਤ ਅਫਸਰਾਨ ਦੀ ਸੇਵਾ ਵਿੱਚ ਸੂਚਨਾ ਹਿੱਤ ਭੇਜਿਆ ਜਾਂਦਾ ਹੈ ਜੀ:-

1. ਮਾਨਯੋਗ ਏ ਆਈ ਜੀ/ਐਸ ਬੀ-2 ਇੰਟੈ: ਪੰਜਾਬ ਐਸ.ਏ.ਐਸ ਨਗਰ (ਈ-ਮੇਲ ਰਾਂਹੀ)
2. ਮਾਨਯੋਗ ਏ ਆਈ ਜੀ/ਜੋਨਲ, ਸੀ ਆਈ ਡੀ ਬਠਿੰਡਾ।

ਸਹੀ/-
ਉਪ ਕਪਤਾਨ ਪੁਲਿਸ,
ਸੀ ਆਈ ਡੀ ਬਠਿੰਡਾ।

//TRUE COPY//

From,

Deputy Superintendent of Police,
C.I.D Bathinda

To,

1. Hon'ble Deputy Commissioner, Bathinda. (By e-mail)
2. Hon'ble Senior Superintendent of Police Bathinda.

Letter No. 20792-93/B, Dated 15.07.2025

Subject:- Regarding the removal of unauthorized construction of Sri Gurdwara Sahib and Mandir in the approved colony named Omaxe city Goniana.

Regarding the above subject, it has come to our notice that OMAXE City Goniana is built in Bathinda district. About 40 percent of the houses have been constructed in this colony. Hindu and Sikh communities live in equal population in it. In the green belt of this colony, a Sri Gurdwara Sahib is built in an area of about 1200 yards and a Mandir is built in an area of about 400 yards. The district administration has also held a meeting with the residents of the colony to shift this Gurudwara Sahib and the Mandir from the green belt to another place. At that time, the residents of the colony also agreed to change the place of the Mandir and Gurdwara Sahib in the meeting, but due to lack of suitable space, these two religious places could not be changed.

Shivcharanjit Singh (working in Lehra Mohabbat Thermal Plant), House No. 1 OMAXE City Goniana, whose house is near the said Gurdwara Sahib in Omaxe City, Goniana, District Bathinda, filed an application in the Honourable National Green Tribunal, Principal Bench, New Delhi, to remove the un-authorized construction of Sri Gurdwara Sahib and the Mandir built in the green belt of Bathinda District. In the wake of which, the Honourable National Green Tribunal, while hearing on 03-04-2025, issued orders to BDA Bathinda to remove the unauthorized construction of Gurudwara Sahib and Mandir in the said colony. Following these orders, the BDA has started the process of removing the said two religious places.

In Omaxe City Goniana, Gurudwara Sahib has two copies of Guru Granth Sahib Ji and some religious Gutka Sahib Pothis and there are idols and religious scriptures according to Hindu religion in the Mandir. If BDA Bathinda tries to break them, it will be strongly opposed by the residents of the colony. This issue will also be strongly opposed by Sikh organizations like Nihang Singh organization, radical Sikh organization and common Sikh Sangat etc. and this issue can also escalate to entire Punjab state due to which law and order can deteriorate.

The report is submitted for information and security arrangements.

Correct/-
Deputy Superintendent of Police,
CID Bathinda.

Letter No. 20794-95/B dated 15.07.2025

A copy of the above is sent to the following officers for information:-

1. The Hon'ble AIG/S B-2 Int: Punjab SAS Nagar (via e-mail)
2. The Hon'ble AIG/Zonal, CID Bathinda.

Correct/-
Deputy Superintendent of Police,
CID Bathinda.

True Translation

Outlook

SERVICE: Reply Affidavit on behalf of Respondent No.4/Bathinda Development Authority in MA/16/2025 IN OA/394/2024.

From Shubham Bhalla <shubhambhalla@hotmail.com>
Date Sat 7/19/2025 11:29 PM
To secy.te@punjab.gov.in <secy.te@punjab.gov.in>; cmcbathinda@gmail.com <cmcbathinda@gmail.com>; de.btd@punjab.gov.in <de.btd@punjab.gov.in>; dtpbathinda@gmail.com <dtpbathinda@gmail.com>; msppcb@gmail.com <msppcb@gmail.com>

1 attachment (3 MB)
Final Reply Affidavit.pdf;

Sir/Ma'am,
Please find attached with this email Reply Affidavit on behalf of Respondent No.4/Bathinda Development Authority in MA/16/2025 IN OA/394/2024.
Please acknowledge receipt.

Regards

SHUBHAM BHALLA
Advocate-on-Record

OFFICE : D-52, BASEMENT, PANCHSHEEL ENCLAVE,
NEW DELHI- 110017
CHAMBER: CH. NO. 206, C.K. DAPTHARY CHAMBERS,
SUPREME COURT OF INDIA, NEW DELHI - 110001.

Phone no. - 011-41064945
Mob: 9654427273